

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH : JODHPUR

Date of order : 28.11.2000

O.A. No. 105/98

H.S. Sroa son of Shri Asha Singh aged about 47 years, resident of MES Key Personnel Quarters, Jaisalmer, at present employed on the post of Superintendent E&M Grade I, in the office of Garrison Engineer, 860 EWS C/o. 56 APO.

... Applicant.

versus



1. Union of India through the Secretary to the Government of India, Ministry of Defence, Raksha Bhawan, New Delhi.
2. Chief Engineer, Southern Command, Pune - 1.
3. Chief Engineer, Jaipur Zone, Bani Pak, Power House Road, Jaipur.
4. Engineer in Chief, Kashmir House, P.O. DHQ/AHQ, New Delhi.
5. The Commander Works Engineer (Army), Jodhpur.
6. Major J.P. Sharma, Ex-GE - through Commanding Officer, 115 Enggrs Regiment, C/o. 56 APO.
7. Capt. A.M. Sundran. A.G.E. B&R, 860, E.W.S., C/o. 56 APO.
8. Shri Anil Mehortra, AEE B/R, 860 E.W.S. C/o. 56 APO.

... Respondents.

Mr. J.K. Kaushik, Counsel for the applicant.

Mr. S.S. Purohit, Counsel for the respondnets Nos. 1 to 5, 7 and 8.
None is present for the respondent No. 6.

CORAM:

Hon'ble Mr. Justice B.S. Raikote, Vice Chairman

Hon'ble Mr. Gopal Singh, Administrative Member

: O R D E R :

(Per Hon'ble Mr. Justice B.S. Raikote)

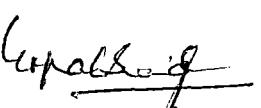
In this application, the applicant has challenged the order dated

BN

7.1.98 vide Annexure A/1. It is the contention of the applicant that the person, by name Shri Anil Mehrotra, transferred from Pune to Pokhran, has been given additional charge to officiate as A.G.E. E/M-I, Jaisalmer. The applicant contended that aggrieved by the paragraph 2 of the order Annexure A/1, he has approached this Tribunal. His contention is that he is seniormost on the post of Superintendent E/M Grade I and according to the policy, the seniormost person in the Branch would be posted in the additional charge of A.G.E. E/M-I. On the basis of such policy, the applicant was entitled to be posted to officiate as A.G.E. E/M-I at Jaisalmer.

2. Learned counsel for the respondents contended that thereafter, the applicant was transferred from Jaisalemer to Ahmedabad and then from Ahmedabad to Amritsar, and hence, the grievance of the applicant does not survive. If that is so, we are of the opinion that the application does not survive. Accordingly, we pass the order as under:-

"The O.A. is dismissed. But in the circumstances, without costs."


(GOPAL SINGH)

Adm. Member


(JUSTICE B.S. RAIKOTE)
Vice Chairman

CVR.

Part II and III destroyed
in my presence on 29.12.07
under the supervision of
section officer as per
order dated 10.11.06

W.M.
Section officer (Record)

R/Copy
on 11/12/2007
SC
Am

Copy given at 2pm for
Court for file vide P.O. No 429 d/o 11/12/2007
Received copied 11/12/2007
on behalf of Shri Jagannath Dasgupta
Jagannath Dasgupta
11/16 Sub I Party
Shri S. K. Ray
11/16 Sub I Party
Shri S. K. Ray

Authorised letter
filed in office 66/26
Date 11/12/2007